

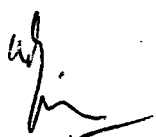
Dated: 16/3/90:

(9)

Misc. Petition No. 173/90. Heard the learned Counsel for the parties, ^{has} the applicant filed this case for a declaration of the claim for Selection Grade ^{which} has been pending before this Tribunal since 29/5/89. The applicant retired on 31/12/89. By this application, he has complained that he has not been paid his pensionary dues. Counsel for the opposite party says that the copy of this application was served only on 10/3/90. Be that as it may. We feel that if the applicant has put in adequate qualifying service, he ought to be paid his Provident Fund amount and at least provisional pension. This application is therefore disposed of with a direction to the opposite party to pay Provident Fund and accord him provisional pension within a period of six weeks from today.

Order dt. 16.3.90
Served on R. No. 346
on 31.3.90 & Applicant
9/4/90

Order dt. 16.3.90
Served on R. No. 112
dt. Nil
16/4/90



(M.Y. Priolkar)
MCA)



(Kamleshwar Nath)
V/C.

Letter recd. from
S. J. J. Linay
Ad. cab. is put
up for perusal.

854
18-6-91

Notices are issued
to both the side
on 17-2-94

MP

Notice dt. 17.2.94
issued to Applicant
recd. back inserted
under postal remark
"Not claimed"

MP
22/3

Notice dt. 12.2.94
served on R. No 2, 3 & 4
on dt. 24.2.94

MP
25/4

Recd
2/1

Notice is issued to
applicant on 30-3-94

MP

Notice dt. 30.3.94
issued to applicant has
been to recd. back
inserted under postal remark
"Not known"

PT. 15/2/94.

Matter is taken out
from Sinedie list and
Posted for final hearing
on 28/3/94. Issue notices
to the parties accordingly.

Sonyd
CO

PT 28.3.94

The matter was not listed
on board, as no posting
was done in diary.

None for the applicant
present. Mr A. Bhatkar
for Mr. M. S. S. Counsel
for the respondent. Mr
V. P. D. Respt no 6 and
Mr. B. N. R. R. no 6 were
present.

The matter is adjourned
to 16.6.94 as requested
by Mr A. Bhatkar counsel
for the respd. Inform the
applicant at his residential
address.

fd
28/3